

THE
PARLIAMENTARY DEBATES
OFFICIAL REPORT

IN THE HUNDRED AND NINTH SESSION OF THE RAJYA SABHA

Commencing on the 24th April, 1979/the 4th Vaisakha, 1901 (Saka)

RAJYA SABHA

*Tuesday, the 24th April, 1979 the 4th
Vaisakha, 1901 (Saka)*

The House met at eleven of the clock, Mr. Chairman in the Chair.

MEMBERS SWORN

1. Shri T. Basheer (Kerala)
2. Shri K. Chathunni Master (Kerala)
3. Shri K. C. Sebastian (Kerala)

OBITUARY REFERENCE

MR. CHAIRMAN: I have to refer with profound sorrow to the passing away of Shri Bal Krishna Kaul, an ex-Member of this House.

Shri Bal Krishna Kaul was born in 1903 at Moradabad in Uttar Pradesh. Starting his social and political life at a comparatively young age, he took active part in the freedom struggle and was imprisoned several times. Shri Kaul was a Member of the Ajmer Legislative Assembly from 1952 to 1957 and of the Rajasthan Vidhan Sabha from 1962 to 1967. He served as Minister of Home and Finance in the erstwhile Ajmer State from 1952 to 1956 and as Minister of Finance, Excise and Taxation in the Rajasthan State from 1962 to 1967. Shri Kaul was a Member of this House from 1968 to 1974. An active and agile person, he took keen interest in the day-to-day proceedings of the House.

We deeply mourn the passing away of Shri Bal Krishna Kaul.

I would request Members to rise in their places and observe a minute's

silence as a mark of respect to the memory of the deceased.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

ORAL ANSWERS TO QUESTIONS

On-claimed articles in the illfated IA Boeing flight

- *1. SHRI LAKSHMANA MAHA-PATRO:†
SHRI YOGENDRA SHARMA:
SHRI BHOLA PRASAD:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that some articles, including currency notes, which were found in the IA Boeing aircraft that met with an accident in Hyderabad in mid-December 1978, have remained unclaimed;

(b) if so, what are the particulars of such articles;

(c) whether any investigation has been carried out to identify their owners or the possible source from which these articles came to the illfated plane; and

†The question was actually asked on the floor of the House by Shri Lakshmana Mahapatro

(d) if so, what is the result of the investigation?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (d). I lay a statement on the Table of the Sabha giving the requisite information.

Statement

(a) Yes, Sir.

(b) Unclaimed articles salvaged from the Boeing 737 aircraft VT-EAL, is as follows:—

I. Currency Items

(1) Loose burnt currency notes in bundles of 100 Rupees Notes, amounting to Rs. 44,000.00 approximately (Declaration filed by Indian Airlines with the Reserve Bank of India).

(2) One small red purse containing Rs. 163.00.

II. Jewellery Items

(1) One broken golden colour chain (3 pieces).

(2) Two silver key chains.

(3) One HMT automatic wrist watch.

(4) Four ear rings of white metal and one chain of white metal.

(5) Two golden bangles.

(6) One white metal chain with ten stones.

(7) One wrist chain with stones.

(8) One white metal bracelet.

(9) One white metal ring.

(10) One pair of ear rings.

(11) One stoning artificial pearls.

III. Miscellaneous Items

(1) Three brass bangles, one pair cuff-links and tie pin.

(2) One burnt leather bag containing documents.

(3) One table watch, one Wilson and one Sheaffer pens.

(4) Camera stand, three burnt cameras, and one camera lens.

(5) Loose medals.

(6) Burnt clothing.

(7) Two suitcases belonging to M/s. McPhail & Weir.

(8) Other miscellaneous articles like burnt shaver, stationary items, calculator, etc.

(c) Yes, Sir. Wherever identification marks, names, etc. were available on the items, Indian Airlines have informed the owners of the same and taken steps to restore the articles.

Where such identification marks, names and addresses were not available, efforts have been made by Indian Airlines to trace the owners of such articles from the details of items claimed by the passengers.

(d) Indian Airlines have been able to return some articles of jewellery, one diary and cash worth Rs. 1,100.00 and Rs 1,050.00 in respect of seven passengers.

SHRI LAKSHMANA MAHAPATRO: Sir...

SHRI BHUPESH GUPTA: Sir, he has made a statement in the other House, I find that the hon Minister laid a statement there; he gave a full statement of what was found, in which circumstances they were found, on the 30th March. Why has no statement been given here?

SHRI PURUSHOTTAM KAUSHIK: No statement is given. On my behalf, in reply to a question the statement was laid on the Table of the Sabha. And here, this information, complete details of the... (Interruptions)

SHRI LAKSHMANA MAHAPATRO: Sir, for the benefit of all, it is better that he reads it out because it is a small statement.

SHRI PURUSHOTTAM KAUSHIK: I can read it out. With your permission, Sir,....

MR. CHAIRMAN: You can read out if the House wants it.

SHRI PURUSHOTTAM KAUSHIK:
(a) Yes, Sir.

(b) Unclaimed article salvaged from the Boeing 737 aircraft VT-EAL, are as follows:

I. Currency Items

(1) Loose burnt currency notes..

SHRI RAMANAND YADAV:

वह तो टेबुल पर रखा था

What is the necessity of reading this when we have already read it in the newspapers.

MR. CHAIRMAN: But if the House wants, what is to be done?

SHRI RAMANAND YADAV: Then he has not done his home work. (Interruptions)

SHRI PURUSHOTTAM KAUSHIK: What is the order for me, Sir?

MR. CHAIRMAN: Now, it is better not to read. Mr. Mahapatro, you can put your supplementary.

SHRI JAGJIT SINGH ANAND: The Chief Minister of Andhra Pradesh is involved... (Interruptions)

MR. CHAIRMAN: Mr. Mahapatro, you put your supplementary now.

SHRI LAKSHMANA MAHAPATRO: Sir, this is a matter...

SHRI BHUPESH GUPTA: Is he not reading out?

MR. CHAIRMAN: Members do not want it.

SHRI BHUPESH GUPTA: I do not know why they object.

SHRI JAGJIT SINGH ANAND: Because their Chief Minister is being exposed. That is all. (Interruptions)

SHRI BHUPESH GUPTA: We want to know it.

SHRI RAMANAND YADAV: You have laid it on the Table of the House. We have read it. Uselessly why should the time of the House be taken up? (Interruptions).

SHRI BHUPESH GUPTA: Here, Sir, in Question No. 1 kindly see part (b). It says: "if so, what are the particulars of such articles". What are the particulars of such articles? You reply to (b). Give us the particulars.

MR. CHAIRMAN: It will come out when he will put his supplementary. That supplementary can be put.

SHRI LAKSHMANA MAHAPATRO: This is a very important matter in the sense that the aircraft met with an accident but it did not involve any loss of life, which is a good thing. The second redeeming feature in relation to this particular accident is that it has thrown overboard much of jewellery, currency notes and many other items of electronic goods, which would go to show that some passenger had been carrying them. In this particular case, you know very well that among the passengers was Dr. Channa Reddy, Chief Minister of Andhra Pradesh. And there were other persons also. And it is said that these things were found in that particular aircraft immediately after the accident, and photos were taken thereafter. Now, if the accident had not occurred, possibly these things would have found their way to their destination. Now, they did not reach their destination. They were located there and they remained unclaimed for a long time. Sir, as far as the investigation part of it is concerned,

Mr. Bhupesh Gupta had raised it in the House on the 23rd March, when the House was in session . . .

SHRI BHUPESH GUPTA: February.

SHRI LAKSHMANA MAHAPATRO: 23rd of February. I am sorry, I stand corrected. He had also pointed out that these things needed to be enquired into, and the related departments, the customs department, the tax department and every other department which was concerned with this affair and which could definitely take up an investigation in relation to the finds would have to be geared up. But nothing has been done. Therefore, this was again raised in the Lok Sabha.

MR. CHAIRMAN: What is the question?

SHRI LAKSHMANA MAHAPATRO: I am just coming to it. In the Lok Sabha, he gave a long list. And here also he has given a long list. From the list, which was not allowed to be read out because of the objection of my friend, you will find that there were hundred-rupee bundles amounting to Rs. 44,000 and so many items of jewellery, and today is the 24th of April. Unfortunately . . .

MR. CHAIRMAN: What do you want?

SHRI LAKSHMANA MAHAPATRO: We have questioned about the investigation part of it. You will find it in the question itself. Was there any investigation done? Were these things claimed? Were these returned? In relation to these questions the reply that is given is very, very unsatisfactory. Even till today all these items of jewellery which we find listed, are shown as white metal, sand stones, etc. Could you not tell us what actually they are? It was very plainly said not only by Comrade Bhupesh Gupta in this House but in the other House also, that these

things were to go to 60, Golf Links, New Delhi, where there is one friend along with his wife. His name is Narendra Lal and his wife is Mrs. Kamla Lal. They are staying at 60, Golf Links, New Delhi. As it was reported, these items of jewellery were to find their way to this house. But unfortunately the accident took place. Is it true that after this write-up came up in the newspapers and after it was voiced in this House, they have not contacted these persons at Golf Links? Have they contacted Dr. Chenna Reddy as to what happened and how these things came to be found under his seat? Is it true that the whole collection was made somewhere in Andhra and was being brought to Delhi to be made over to these people at Golf Links? These are the questions which should have been investigated. My question is: What are the details of the investigation? Have these people, any of them, been contacted during investigation? Are the Income-Tax Department and the Customs Department and the other concerned Departments on the job? These are the questions.

SHRI PURUSHOTTAM KAUSHIK: What can we do if the person who had lost the articles does not come forward to claim back those articles or money? So far as Dr. Chenna Reddy is concerned, he put forward a claim and he has been returned Rs. 3000/- for the loss of his registered baggage . . .

SHRI PILOO MODY: Was he carrying a baggage worth Rs. 33,000?

SHRI PURUSHOTTAM KAUSHIK: No, it is Rs. 3,000/-. And Rs. 5,000/- for his brief case . . .

SHRI PILOO MODY: I can understand if my bag is worth Rs. 33,000/- . . .

SHRI PURUSHOTTAM KAUSHIK: We are trying our best to see that the articles are identified and the owners are located, to contact the concerned persons. But among the articles there

are currency notes also which it is very difficult to trace them to anybody.

MR. CHAIRMAN: Is there any investigation into the matter further to what you have said? Is there any further investigation?

SHRI PURUSHOTTAM KAUSHIK: So far as Indian Airlines is concerned, it is not an investigating authority. The articles are there and if any person puts forth his claim, the things will be returned to him after making a proper inquiry to establish that he is the real owner.

SHRI LAKSHMANA MAHAPATRO: Sir, it is not so simple as that. As I said earlier, there was a demand earlier that the concerned Departments should investigate to find out how such a heavy currency could have been found there. Then there were some half-burnt notes also. That was the reply in the other House. The burnt notes and unburnt notes put together makes a very big amount. And this money was in possession of somebody there. And the money was in bundles of hundred-rupee notes. Some big dignitary must have been carrying them. Therefore, the investigation part of it cannot be only limited to the people coming forward and claiming these articles. On its own the investigation must concern itself with finding out what the sources of this jewellery and money are. That is what ought to be done. That is my first question. My second question is: Is it that only Dr. Chenna Reddy, only one person, has put forth his claim? You said that he has been returned some money. Is there no one else? And then, what are the different items that Dr. Chenna Reddy claimed and what are the items returned to him? You said some money was returned to him for his brief case. Then, is it true that some persons put forth their claim for the jewellery but when they were asked to put their claim in writing, they did not do so and went away? If it is true, who are those persons?

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SHRI PURUSHOTTAM KAUSHIK: So far as the identity part is concerned, so far as investigating the sources part is concerned, it is not the function of the Indian Airlines to know the sources of those articles, how the passengers acquired those articles, what their sources of acquiring those articles are. So far as Dr. Chenna Reddy is concerned, he claimed refund for the registered baggage of 20 kgs. and according to the scheduled rate, he has been paid Rs. 3,000 . . .

(Interruptions)

MR. CHAIRMAN: Mr. Bhupesh Gupta

SHRI BHUPESH GUPTA: I wish the Minister first of all had been a little more frank. The items recovered are all shown in this list. There were loose burnt currency notes in bundles of hundred rupee notes amounting to Rs. 44,000/- approximately. Among the jewellery items found one is a white metal chain with ten stones, and then there are other things. All these are given here and Members can see this. I raised this on the 23rd February and no answer was given. Then in reply to an unstarred question on the 30th March, some facts were given in the other House. Some of the things were claimed. There were a necklace and certain other things. In this House he says there were bundles of burnt notes. The necklace was also there. But they call it "white metal chain with ten stones". We common people call it 'necklace'. I do not know why the word 'necklace' has been avoided. Is it because Bhupesh Gupta used it? You ask your wife, she will tell you what necklace means. Now, I would like to know where exactly they were located in the plane. My suggestion was that they were found underneath the seat of the Chief Minister of Andhra Pradesh, Dr. Chenna Reddy or around his seat. Is it correct? You must tell us where exactly it was found. Dr. Chenna Reddy's seat was marked. You must have the record

of it—record of where the materials were found and in what condition. You should tell us about these things.

Then, Sir . . .

SHRI SHYAM LAL YADAV: Was Dr. Chenna Reddy the only passenger in the plane? Was there nobody else? Why is he referred to again and again?

SHRI BHUPESH GUPTA: How does Dr. Chenna Reddy come in? I think I have stirred up a hornets' nest. I will not name that person. I will say a Chief Minister of a Southern State. Will it satisfy them?

SHRI PILOO MODY: Or, a House Surgeon.

SHRI BHUPESH GUPTA: Then, Sir, we would like, to know whether it is not a fact that the Personal Assistant of Dr. Chenna Reddy or some other person, according to my information, approached the Indian Airlines authorities to claim the necklace and certain other things. When they asked him to claim them in writing, he refused to do it and he was not obliged. Can you kindly tell us about all these things?

MR. CHAIRMAN: He will tell you if you resume your seat.

SHRI BHUPESH GUPTA: Then, the destination of these things was a Golf Link house where the owner of M/s. Omar Khayyam Breweries live. The couple living there happened to be the friends of Dr. Chenna Reddy. I am deliberately using the word 'couple'. I want to know whether any enquiries have been made from Mrs. Kamal Lal and Mr. Narendra Lal as to whether any of them was expecting some present of a necklace or otherwise. I would like to know whether any inquiry has been made. It is surprising that the Government of India does not hold any inquiry. Black money and necklace remain unclaimed. Since when has it happened? The passengers have left the

things in the accident and they go and when they are not claiming them why does not the Indian Airlines make an inquiry? Has the matter been referred to the CBI for investigation in order to find out the whereabouts of those people who had left them there and who do not claim them?

(Interruptions)

MR. CHAIRMAN: Please resume your seat.

SHRI KAMLAPATI TRIPATHI: Sir, it is not a question. It is a statement made by him. So, will it go on record?

SHRI VISWANATHA MENON: Why not?

PROF. N. G. RANGA: It is not a question Sir.

SHRI PURUSHOTTAM KAUSHIK: It is not possible to locate them. At least I have no information as to from where actually these . . . (Interruption).

SHRI BHUPESH GUPTA: You should get the information.

SHRI PURUSHOTTAM KAUSHIK: . . . currency notes were found. But, as the aircraft caught fire, the passengers and all those officers were busy and were concerned about getting out and they were concerned about taking the passengers out of the aircraft and these articles were half-burnt and destroyed and some were thrown out. So, it is not . . . (Interruptions)

SHRI GHOUSE MOHIUDDIN SHEIKH: How can you say that it was under the seat of Dr. Chenna Reddy? (Interruptions)

MR. CHAIRMAN: He will reply. You please wait. You are not prepared to hear what he is saying.

SHRI PURUSHOTTAM KAUSHIK: So far as the question of the Personal

Assistant or the Special Assistant of Dr. Chenna Reddy claiming is concerned. I have no information. About two persons I can say. One is Mr. K. D. Kohli, Mr. J. M. Kohli and Mrs. Veena Kohli. They claimed one penknife and a green purse containing some...

SHRI SITARAM KESRI: What is the use of all this? (*Interruptions*)

SHRI PURUSHOTTAM KAUSHIK: Then, one Mrs. Ponnammal claimed some cash, Rs. 1,030...

SHRI SITARAM KESRI: We are not concerned with... (*Interruption*).

SHRI PURUSHOTTAM KAUSHIK: She also claimed some amount and that has been returned.

SHRI SITARAM KESRI: We are not concerned with that.

SHRI JAGJIT SINGH ANAND: Let him reply first.

SHRI PURUSHOTTAM KAUSHIK: These are the persons who claimed and they have been given those things.

MR. CHAIRMAN: Yes, Mr. Kesri.

SHRI BHUPESH GUPTA: Sir, my simple question has not been answered. (*Interruptions*). My simple question was that since it has been published... (*Interruptions*).

SHRI GHOUSE MOHIUDDIN SHEIKH: Sir, how can you allow him like this? (*Interruptions*).

SHRI CHADALAVADA VENKATRAO: How can you allow him, Sir? (*Interruptions*).

SHRI T. ANJIAH: How can you allow him, Sir? (*Interruptions*).

SHRI BHUPESH GUPTA: He has not answered my question.

PROF. N. G. RANGA: Sir, he has not asked any relevant question.

SHRI BHUPESH GUPTA: Sir, he has not answered my question.

AN HON. MEMBER: He should not be allowed.

MR. CHAIRMAN: Please hear me. Mr. Bhupesh Gupta, what was the question to which he did not reply?

SHRI BHUPESH GUPTA: Sir, let him deny if he can. Sir, let him deny if he can...

MR. CHAIRMAN: He has said that he has no information regarding that. Definitely he has said that.

SHRI BHUPESH GUPTA: No. What information he has got I have got. But I am putting it into a question whether anyone asked or claimed, but did not do so in writing.

SHRI PILOO MODY: He has said 'No'.

SHRI SITARAM KESRI: Sir, why do you allow such questions? (*Interruptions*).

MR. CHAIRMAN: I am not allowing.

SHRI SITARAM KESRI: Sir, I seek your protection. Why do you allow him? Why do you allow Mr. Bhupesh Gupta to put such questions? I protest, Sir. (*Interruptions*). I seek your protection. I have, to put a question.

MR. CHAIRMAN: But I asked you to put your supplementary. Please sit down, Mr. Bhupesh Gupta.

SHRI SITARAM KESRI: Sir, I have to put a question. You have called my name.

MR. CHAIRMAN: But you did not get up. What can I do? You put your supplementary now.

SHRI SITARAM KESRI: But I was standing Sir, (*Interruptions*)

MR. CHAIRMAN: You put your supplementary. I have said that the Minister has replied to the question raised by the honourable Mr. Bhupesh Gupta. (Interruptions). Please hear me; please hear me first. I have said that he has no information. But he wants that it should be found out. That is a different matter. He will find it out later on. You put the question.

SHRI BHUPESH GUPTA: Let him find out and make a statement.

SHRI MANUBHAI PATEL: Sir, why do they link themselves with this? (Interruptions).

SHRI SITARAM KESRI: I know what to say. (Interruptions). You need not tell me anything.

MR. CHAIRMAN: Mr. Sitaram Kesri.

SHRI SITARAM KESRI: Yes, Sir
... (Interruptions)

MR. CHAIRMAN: I am capable enough to control the House. Do not bother about it. I have told that already. You put your supplementary.

श्री सीताराम केसरी : सभापति महोदय, मैं विमान विभाग के मंत्री महोदय से यह जानना चाहूंगा कि क्या यह सत्य है कि जब कभी कोई यात्री विमान पर यात्रा करने के लिए जाता है तो उसकी सुरक्षा जांच की जाती है और सब चेक होने के उपरान्त ही वह हवाई जहाज में जाता है। इस तरह से मैं यह जानना चाहता हूँ कि यह सब कुछ चेक होने के बाद आपको पैसा मिला? दूसरा यह कि क्या उसी विमान में राजेश्वरराव भी आ रहे थे, क्या यात्रियों की सूची में उनका भी नाम है?

श्री पुरुषोत्तम कौशिक : सभापति जी जहाँ तक सुरक्षा का सवाल है जितने यात्री जाते हैं सब की जांच होती है। यह जांच इसलिए होती है कि कहीं हवाई जहाज का अपहरण न हो जाए या किसी के पास कोई ऐसा औज़ार हो जिससे वहाँ के लोगों को खतरा हो।

जहाँ तक रुपया ले जाने की बात है इस विषय में सुरक्षा जांच न तो की जाती है और न ही यह पता लगाने की कोशिश की जाती है कि यह रुपया कहां से आया और किस तरह से आया?

SHRI YOGENDRA MAKWANA: He has not replied to a part of the question . . . (Interruptions). Mr. Rajeshwar Rao was travelling by the same plane . . . (Interruptions).

MR. CHAIRMAN: Please resume your seats. Why do you create confusion. He is prepared to reply... (Interruptions): Ask your friends not to create trouble.
(Interruptions)

श्री पुरुषोत्तम कौशिक : मेरे पास यात्रियों की सूची अभी नहीं है इसलिए यह बताना संभव नहीं है कि उसमें राजेश्वरराव यात्रा कर रहे थे या नहीं।

SHRI DINESH GOSWAMI: I would like to know from the hon. Minister whether he is in a position to state that this amount of Rs. 44,000 was recovered from booked packages or from hand-bags carried by passengers. Has it been ascertained from the security staff whether it came to their notice that such huge amounts are carried by any passenger? I would also like to know whether there were passengers who were exempted from security checks. Secondly, in view of the fact that Rs. 44,000 have not been claimed and that this is an undisclosed money, I would like to know whether his Ministry has written to the Finance Ministry to make an inquiry in this connection?

SHRI PURUSHOTTAM KAUSHIK: Looking to the fact that such a huge amount was recovered and nobody claimed it, this definitely raises a suspicion. But it is very difficult to find out who actually was the owner of that amount. Secondly, these notes which were half burnt, were not found in hand bags, but they were all scattered. It is not possible to say whether they were in the registered packages or...

SHRI BHUPESH GUPTA: All the world is talking about it, but they did not hold any inquiry.

SHRI DINESH GOSWAMI: The Minister admits that it raises a suspicion. My question was whether they wrote to the Finance Ministry to make an inquiry.

SHRI PURUSHOTTAM KAUSHIK: We have already reported this to the Reserve Bank. We have brought this to the knowledge of the Reserve Bank, and we are waiting. After all two years' time is there for anybody to claim such articles. So we are waiting for that.

MR. CHAIRMAN: Next question. We will take up Question Nos. 2 and 13 together.

Increase in the price of Vanaspati

*2. **SHRI SYED AHMAD HASHMI:†**
SHRI SITARAM KESRI:
SHRI PRAKASH MEHROTRA:

Will the Minister of **COMMERCE, CIVIL SUPPLIES AND COOPERATION** be pleased to state:

(a) whether it is a fact that the prices of Vanaspati in the Union Territory of Delhi and other places in the country have increased abnormally in the recent past;

(b) if so, what are the prevailing prices of various brands of Vanaspati in different packings in the Union Territory of Delhi and other centres and what is the extent of increase in its prices as compared to the prices prevailing as on 31st January, 1979; and what are the reasons therefor; and

(c) what steps Government propose to take to bring down the prices to a reasonable level?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE,

†The question was actually asked the floor of the House by Shri Ahmad Hashmi.

CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) to (c). A statement is laid on the Table of the Sabha.

Statement

The international prices of oils having gone up steeply and also because of the import duty levied on edible oils, the STC increased the issue price of imported oils, to vanaspati manufacturers. The ex-factory vanaspati prices as reported in Delhi and other centres in different packs are as under:—

As on 31st January' 1979		(Rs.)
16.5 Kg.	138—140
4 Kg.	37.96—40.00
2 Kg.	19.82—21.30
1 Kg.	10.34—10.90
As on 16th April, 1979		
16.5 Kg.	155—161
4 Kg.	44.52—45.40
2 Kg.	23.25—23.76
1 Kg.	12.15—12.50

Suggestions have already been received from the Associations of the Vanaspati industry regarding upward revision of ex-factory price of vanaspati. These are under examination. Necessary steps are being taken to ensure that the price of vanaspati is maintained at a reasonable level.

Protest against high prices of Vanaspati

*13. **SHRI N. K. P. SALVE:**
SHRI SYED AHMAD HASHMI:†

Will the Minister of **COMMERCE, CIVIL SUPPLIES AND COOPERATION** be pleased to state:

(a) whether it is a fact that the Delhi Administration has protested

†The question was actually asked on the floor of the House by Shri Syed Ahmad Hashmi.